

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**  
**W. P. (T) No. 1028 of 2020**

SHRI RAM PRECISIONS, Dhanbad, Jharkhand--- ... Petitioner  
Versus  
The GOODS AND SERVICES TAX NETWORK, New Delhi & Ors....Respondents

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CORAM: **Hon'ble Mr. Justice Aparesh Kumar Singh**  
**Hon'ble Mrs. Justice Anubha Rawat Choudhary**

Through Video Conferencing

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For the Petitioner : Ms. Nitin Kumar Pasari, Sidhi Jalan, Advocates  
For the Respondent-State : Mr. Sahil, A.C to A.A.G-IV  
For the U.O.I : Mr. Ratnesh Kumar, Advocate

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**03/09.07.2020**

Mr. Nitin Kumar Pasari, learned counsel for the petitioner assisted by learned counsel Ms. Sidhi Jalan, Mr. Sahil, A.C to A.A.G-IV for the State and Mr. Ratnesh Kumar, learned counsel for the Union of India are present through Video Conferencing.

Learned counsel for the State submits that he has filed counter-affidavit yesterday in the drop box, which has not yet been brought on record.

Learned counsel for the petitioner seeks permission to implead GST council as respondent no. 5 being a necessary party. Permission is allowed. Registry to make addition in the array of respondents by making GST council through Special Secretary, 5<sup>th</sup> Floor, Jeevan Bharti Building, Janpat Road, New Delhi, 110001 as respondent no. 5.

Mr. Ratnesh Kumar, learned counsel for the Union of India accepts notice on behalf of newly added respondent no. 5 and seeks 4 weeks' time to obtain instructions in the matter and file counter affidavit.

Accordingly, matter is adjourned to be listed after six weeks in the week of 24<sup>th</sup> August, 2010, so that petitioner, if so advised, may file rejoinder thereto, in the meantime.

**(Aparesh Kumar Singh, J.)**

**(Anubha Rawat Choudhary, J.)**